

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Ex. Miscellaneous Application No. 77563 of 2019
AND
Ex. Appeal No. 76777 of 2017**

Arising out of Order-In-Appeal No.68/JSR/2017 dated 14/06/2017 passed by Commissioner (Appeals), Central Excise & Service Tax, Ranchi.

Commr. of Central Excise & S. Tax, Jamshedpur
Outer Circle Road, Bistupur,
Jamshedpur-831001

Appellant (s)

VERSUS

M/s. Beekay Steel Industries Ltd.
Large Scale Sector,
Adityapur Industrial Area,
Gamharia Saraikela,
Kharsawan, Jharkhand, 832108

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
Shri N. K. Choudhary, Advocate for the Respondent

CORAM:

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

ORDER NO.MO/75074/2020 & FO/75089/2020

Date of Hearing : 15 January 2020
Date of Decision : 15 January 2020

PER P. K. CHOUDHARY:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue. Shri N. K. Chowdhary, Advocate appeared on behalf of the Respondent.

Ex. Appeal No. 76777 of 2017

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Pooja